

**INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "B": NEW DELHI
BEFORE
SHRI C. M. GARG, JUDICIAL MEMBER
AND
SHRI M. BALAGANESH, ACCOUNTANT MEMBER**

ITA No. 659/Del/2022
(Assessment Year: 2017-18)

Devender Kumar,
138, Mohammad Pur, New
Delhi-110066

Vs. PCIT-10,
Delhi

(Appellant)

(Respondent)

PAN: **AHRPK2009B**

Assessee by :

Ms. Mansi Jain, CA

Revenue by:

Sh. T. James Singson, CIT DR

Date of Hearing

18/04/2023

Date of pronouncement

19/04/2023

O R D E R

PER M. BALAGANESH, A. M.:

1. This appeal in ITA No.659/Del/2022 for A.Y. 2017-18 arises out of the order by the Ld. Principal Commissioner of Income Tax, PCIT, Delhi in appeal No. ITBA/REV/F/REV5/2021-22/1039983053(1) dated 22.02.2022 (hereinafter referred to as Id. PCIT in short) against the order of assessment passed u/s. 143(3) of the Income Tax Act, 1961 (hereinafter referred to as Act) 12.12.2019 by the Ld. Assistant Commissioner of Income Tax, Circle-28(1), Delhi (hereinafter referred to as Id. AO).

2. At the time of hearing, the Id AR vide a letter dated 18.04.2023 stated that this appeal is preferred against the revision order passed by the Id PCIT u/s 263 of the Act and a consequential order has been passed by the Id AO, the same had resulted in assessee's favour. Accordingly, the Id AR submitted that the assessee would like to

withdraw this appeal. In view of the same, the appeal of the assessee is hereby dismissed as withdrawn.

3. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court on 19/04/2023.

-Sd/-
(C. M. GARG)
JUDICIAL MEMBER

-Sd/-
(M. BALAGANESH)
ACCOUNTANT MEMBER

Dated: 19/04/2023
A K Keot

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1. Applicant
2. Respondent
3. CIT
4. CIT (A)
5. DR:ITAT

ASSISTANT REGISTRAR
ITAT, New Delhi